

ITEM NO.801

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022

[Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

Date : 21-02-2025 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) : Mr.Anik Kaushik, Sr. Adv.
Mr. Vishal Bansal, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) : Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date i.e.25.02.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)